



2026:AHC:20762

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3149 of 2026

Heeralal

.....Petitioner(s)

Versus

State Of U.P. And 21 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prashant Shukla, Sabha Shankar Yadava
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Application dated 26.11.2025 was submitted by the petitioner to recall the order dated 12.09.2025 passed in Case No.15489 of 2025, Computerized Case No.T202514360315489 (Heeralal vs. Gaon Sabha).

2. It is argued that by the aforesaid order, the complaint filed by the petitioner under Section 24 of the U.P. Revenue Code, 2006 was rejected without providing any opportunity of hearing to the petitioner. Aggrieved against the aforesaid, the petitioner has preferred the present writ petition.

3. Heard Shri Prashant Shukla, learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

4. From perusal of the record it appears that in the proceedings initiated by the petitioner along-with others under Section 24 of the U.P. Revenue Code, 2006, on one date the counsel for the petitioner was not present. In spite of the same in place of dismissing the matter in default, the matter was decided and rejected by the Respondent No.4 on merits which is not permissible in law. The restoration application filed by the petitioner is still pending consideration.

5. In this view of the matter, the Court is of the opinion that such kind of application should be allowed by imposing exemplary cost.

6. In this view of the matter, counsel for the petitioner is directed to deposit a sum of Rs.500/- with the Allahabad High Court Bar Association within a period of **one week** from today.

7. In this view of the matter, the Restoration application filed by the petitioner before the Respondent No.4 dated 26.11.2025 is allowed. In case, the petitioner will submit the receipt of deposit before the Respondent No.4 along-with certified copy of this order, the Respondent No.4 will pass a formal order on the restoration of the case and thereafter decide the case namely Case No.15489 of 2025, Computerized Case

No.T202514360315489 (Heeralal vs. Gaon Sabha) on merits, expeditiously and positively within a period of **two months**.

8. With the aforesaid observations, the writ petition is allowed.

9. Registrar (Compliance) is directed to communicate the copy of this order to the Respondent No.4 through District Magistrate, Jaunpur within a week.

(Prakash Padia,J.)

January 29, 2026
Swati